

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI

Original Application No.86 of 2021 (SZ)

In

I.A. No.107 of 2021 (SZ)

N. Samiraja,

Perambalur District

...Applicant

Versus

The Chief Engineer, Tamil Nadu Public Works Department,

Chennai and Ors. ...

Respondent(s)

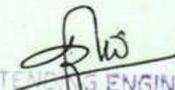
REPORT FILED ON BEHALF OF THE SUPERINTENDING ENGINEER, WATER RESOURCES DEPARTMENT MIDDLE CAUVERY BASIN, TRICHY

I, **R. THIRUVETTAI SELLAM**, Son of **T. RAMAN**, Hindu, aged about 59 years having my office at middle cauvery basin circle ,trichy-,do hereby solemnly affirm and state as follows :-

1. I am the Superintending Engineer Water Resources Department and I am well acquainted with the facts of the case as per records.
2. It is respectfully submitted that the Hon'ble National Green Tribunal in its order dated 10.08.2021 had directed inter alia as follows

"9. The Tamil Nadu Pollution Control Board is directed to inspect the area in question along with the District Collector who is supervising this project to remedy the situation in that area and the Public Works Department immediately and file a detailed report to this Tribunal.

10. The Pollution Control Board & the District Collector are also directed to mention as to how the sewage water generated in that area is being handled by the authorities and how the overflow from the septic tank is being prevented/ handled and if not, what is the mechanism provided in order to avoid the unethical process of discharging the same into the river and what are all the methodology to be adopted to make it environment friendly one. The Pollution Control Board is also directed to file a further action taken report pursuant to the show cause notice said to have been issued by them.


SUPERINTENDING ENGINEER, WRD.,
MIDDLE CAUVERY BASIN CIRCLE,
TIRUCHIRAPPALLI-20.

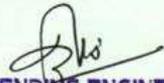
11. *The District Collector is also directed to file an independent report regarding the sewage treatment facility that is being provided in that Page 16 of 17 panchayat and if there is no proper system provided, what is the interim arrangement that can be made to avoid sewage water being mixed with the storm water drain which ultimately reaches the Kallaru River, as the District Collector is also having some responsibility as provided under Rule 12 of the Solid Waste Management Rules, 2016 to monitor the implementation of the rules in the respective area and if there is any difficulty for the local bodies, then it is for the District Collector to provide methodology to handle the same in an environment friendly manner. "*

3. It is respectfully submitted that joint committee report was already filed and the Hon'ble Tribunal directed the TheTamilnadu pollution control board along with the District collector and the public works department in question to ascertain the nature of construction and the discharge through proposed drain.

4. Thereby after the inspection dated 17.12.2021 It is respectfully submitted that the Village administration has entirely stopped the discharge of Sewage/Sullage in the river Kallaru and further its submitted that the village has proposed to construct 14 community soak pits for the treatment of Sewage/Sullage effluent generated from the village and out of 14 it has completed 2 community soak pits and both are in effective operation.

5. It is respectfully submitted that the village administration are proposed to construct the community soak pits all along the river bank and this construction might have an end of discharge of Sewage/Sullage effluent into the river Kallaru and further there might not be any impact on the riverine environment due to these community soak pits.

6. It is respectfully submitted that the the village administration has entirely removed the solid wastes dumped in the river Kallar at Latitude 11°24'08.5"N & Longitude 78°55'57.1"E and at present the village administration is taken steps to adhere to MSW Rules 2016 and stopped further dumping of solid wastes in the river.


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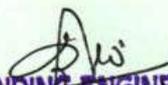
Under the above circumstances it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such other further or other orders as this Hon'ble court may deem fit and proper in the facts and circumstances of the case and thus render justice.


SUPERINTENDING ENGINEER, WRD.,
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TIRUCHIRAPPALLI-20.

VERIFICATION

I, **R. THIRUVETTAISELLAM**, Son of **T. RAMAN**, Hindu, aged about 59 years having my office at middle cauvery basin circle ,Trichy, Hereby submit that the above contents are true to the best of my knowledge and belief through records.

Verified at Trichy on this 30th day of December 2021


SUPERINTENDING ENGINEER, WRD.,
MIDDLE CAUVERY BASIN CIRCLE,
TIRUCHIRAPPALLI-20.